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Punjab Government Dues Recovery Ordinance, 1962 22 of 1962

[25 May 1962]

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Punjab Government Dues Recovery Ordinance, 1962 22 of 1962

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An Ordinance to provide for the recovery of Government dues as arrears of land revenue in the province of [3][the Punjab] Preamble.- WHEREAS it is expedient to provide forthe recovery of Government dues as arrears of land revenue in the province of [4] [the Punjab], in the manner hereinafter appearing; NOW, THEREFORE, in pursuance of the Presidential Proclamation of the seventh day of October, 1958, and in exercise of all powers enabling him in that behalf, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title, Extent And Commencement :-

- (1) This Ordinance may be called [5][the Punjab] Government Dues Recovery Ordinance, 1962.
- (2) It extends to the whole of the province of [6][the Punjab] except the [7][Tribal Areas].
- (3) It shall come into force at once.

2. Definitions :-

In this Ordinance, unless the context otherwise requires, the following expressions shall have the meanings hereby respectively assigned to them, that is to say-

(a) "defaulter" means a person from whom any dues are recoverable by Government, and includes a person who is responsible as surety for the payment of any such dues; and (b) "Government" means the [8][Provincial Government of the

3. Notification By The Government :-

- (1) Government may, by notification declare that any dues or class of dues recoverable by Government shall be recoverable from the defaulters as if such dues were arrears of land revenue.
- (2) On the publication of a notification under sub-section (1) any such dues shall be recoverable under the Revenue Recoveries Act, 1890 (Act I of 1890) as arrears of land revenue.

4. Power To Make Rules :-

Punjab].

Government may make rules for the purpose of giving effect to the provisions of this Ordinance.